(c) by when the resultant review DPC and thereby the benefit to SC/ST candidate would be extended?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI FAGGAN SINGH KULASTE): (a) No such request for retrospective consideration of vacancy created on 1st April, 1999 in the Sr. Physiotherapist grade in Safdarjung Hospital and Dr. RML Hospital has been reported.

(b) and (c) Does not arise, in view of (a) above.

Staff appointment at Safdarjung Hospital

1897. SHRI RAM NATH THAKUR: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) the details of the administrative staff appointed in Sports Injury Centre, Safdarjung Hospital;
 - (b) the number of posts lying vacant thereat;
- (c) the details of the administrative staff appointed in Central Institute of Orthopedics Safdarjung Hospital;
 - (d) the number of posts lying vacant thereat; and
- (e) the reasons of such disparity, particularly, in view of the fact that both the departments have huge difference in terms of bed facilities?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI FAGGAN SINGH KULASTE): (a) to (d) The details of administrative staffs appointed and posts lying vacant in (i) the Sports Injury Centre (SIC) and (ii) the Central Institute of Orthopaedics(CIO) of Safdarjung Hospital, are as under;

Safdarjung Hospital	In position	Vacancy
SIC	8	2
CIO	10	Nil

(e) The Government approved establishment of Sports Injury Centre (SIC) at Safdarjung Hospital to function as a self-sufficient Department providing tertiary and

specialized care for management of sports injuries. This centre successfully performs high end Arthroscopic surgeries involving all joints leading to early rehabilitation thus saving costs for treatment abroad. Further, it deals selectively with high end Arthroscopic procedure involving multi ligamentous knee injury, complex shoulder injuries including instability and rotator cuff tears, nerve entrapment, ankle arthroscopies and reconstructions writ and elbow arthroscopy and navigation assisted hip arthroscopy, etc.

The SIC also deals with primary, difficult primary and revision anthroplasty and navigation assisted hip and knee anthroplasty whereas the CIO deals with management of general Orthopaedics conditions including congenital Orthopaedics disorder, Trauma of muscular skeletal System, Tumours of Muscular Skeletal System and management of other miscellaneous Orthopaedics conditions. CIO per say does not deal selectively with joint replacement & Arthroscopy alone.

Patient's right to know

1898. SHRI ANUBHAV MOHANTY: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether a patient is entitled to know the good and the bad effects of the medicines prescribed by the doctor treating him or her, if so, what is the procedure laid down for the doctor in this regard; and
- (b) if not, the procedure by which the patient would know the good and bad effects of the medicines prescribed by the doctor, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI FAGGAN SINGH KULASTE): (a) and (b) The duties and responsibilities of a physician are provided under the code of Ethics prescribed under MCI Regulations.

A physician should merit confidence of patients entrusted to his/her care. This would depend on his professional competence and level of communication with the patient. A physician is expected to know the composition and properties of the medicine that he/she is prescribing. He shares the effect of a medicine when desired by a patient without any exaggeration or otherwise.